

MINUTES OF THE MEETING No. 21/11 dated 25.8.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri A.K. Aggarwal, Jt. IA, Deptt. of C&PC (PC.Div.)
4. Shri P.P Srivastava Dy. IA, Deptt. of C&PC (Chem.Div)
5. Smt. Shobha, Spices Board
6. Shri S.S. Sah, Dy. DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.20/11 for confirmation and confirmed and adopted the same without any change.

Case No A-21 NC No.21/11 Dated 25.8.10	M/ s Micro Inks Ltd, Mumbai F.No.01/83/162/438/AM11/DES-IV RLA F.No.03/95/40/208/AM11
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The Committee considered the case as per agenda. On the basis of written comments dt. 25.8.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Material balance between Import Export in terms of %Solid Resin X %Pigment Content.

Accordingly the case may be re-listed on 22.9.2010.

Case No A-22 NC No.21/11 Dated 25.8.10	M/ s Micro Inks Ltd, Mumbai F.No.01/83/162/439/AM11/DES-IV RLA F.No.03/95/40/128/AM11
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The Committee considered the case as per agenda. On the basis of written comments dt. 25.8.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Material balance between Import Export in terms of %Solid Resin X %Pigment Content.

Accordingly the case may be re-listed on 22.9.2010.

Case No A-23 NC No.21/11 Dated 25.8.10	M/ s Micro Inks Ltd, Mumbai F.No.01/83/162/440/AM11/DES-IV RLA F.No.03/95/40/216/AM11
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The Committee considered the case as per agenda. On the basis of written comments dt. 25.8.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Material balance between Import Export in terms of %Solid Resin X %Pigment Content.

Accordingly the case may be re-listed on 22.9.2010.

New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER

: 21/83-ALC1/2010 MEETING DATE : 25.08.2010

1	Case No.:5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 22.9.2010			

2

Case No.:4/38/85-ALC3/2007	Party Name:KOSHAMBH MULTITRED PVT.LTD,	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
HQ File :01/85/050/00136/AM08/	RLA File :34/24/040/00090/AM07/	Lic.No/Date:3410020558 07.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide U.O.No.15022/23/2010-Ch-II dated 24.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Atrazine 50% SC	1 Litre	Atrazine Technical 97% Min.	0.540 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:13/13/83-ALC1/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
	HQ File :01/83/050/00202/AM11/	RLA File :03/95/040/01181/AM08/	Lic.No/Date:0310466419 27.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem			

Div) vide U.O.No.14010/48/2005-Ch-II dated 27.7.2010, the Committee decided to approve the case as under:-

3

Export Item	Qty.	Import Item	Qty.
Tris(2-Hydroxyethyl) Isocyanurate	1 Kg	1. Cyanuric Acid 2. Methanol Solvent 3. Triethyl Benzyl Ammonium Chloride 4. Ethylene Oxide	0.534 Kg 0.040 Kg 0.007 Kg 0.560 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

4

Case No.:4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:22.09.2010
Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 22.9.2010			

5

Case No.:2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:22.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

Case No.:3/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
HO File :01/83/050/00757/AM10/	RLA File :33/24/040/00002/AM10/	Lic.No/Date:3310013392	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide U.O.No.15022/17/2009-Ch-II dated 24.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Bispyribac Sodium 80% WP	1 Kg	Bispyribac Sodium Technical (a.i 95%)	0.859 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:53/34/83-ALC1/2009

Party Name:HIMADRI CHEMICALS & INDS. LTD.

Meet No/Date:21/83-ALC1/2010
25.08.2010

**Status:Case
Deferred**

HQ File :01/83/050/00638/AM10/

RLA File :02/24/040/00144/AM10/

Lic.No/Date:0210133427
06.11.2009

Defer
Date:22.09.2010

Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 22.9.2010

Case No.:66/34/83-ALC1/2009

Party Name:BOS NATURAL FLAVORS PVT. LTD.

Meet No/Date:21/83-ALC1/2010
25.08.2010

**Status:Case
Deferred**

HQ File :01/83/050/00651/AM10/

RLA File :10/24/040/00097/AM09/

Lic.No/Date:1010035916
10.11.2009

Defer
Date:22.09.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.

Case No.:69/34/83-ALC1/2009

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:21/83-ALC1/2010
25.08.2010

**Status:Case
Deferred**

HO File :01/83/050/00654/AM10/

RLA File :10/24/040/00086/AM10/

Lic.No/Date:1010035931

Defer

9			11.11.2009	Date:22.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.				

10	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Food Processing vide letter dated 7.9.2010. Accordingly the case may be re-listed on 22.9.2010.			

11	Case No.:36/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
	HQ File :01/83/050/00920/AM10/	RLA File :03/94/040/00804/AM10/	Lic.No/Date:0310551235 16.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide U.O.No.14010/59/2010-Ch-II dated 11.8.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flavor Natural Mint 487692 (RD 12-54B) (Containing 22% of RDW6-80 K Key for 0487692 (Key for Mentos Flavor)	1 Kg	RDW6- 80 K Key for 0487692 (Key for Mentos Flavor)	0.220 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

12	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

13	Case No.:4/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00832/AM10/	RLA File :02/24/040/00138/AM10/	Lic.No/Date:0210137065 28.01.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm in all the similar cases of the firm for 15.9.2010. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 15.9.2010			

14	Case No.:5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 22.9.2010			

15	Case No.:8/46/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Rejected
	HQ File :01/83/050/00836/AM10/	RLA File :05/24/040/00431/AM10/	Lic.No/Date:0510257154 29.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to			

D/L dated 18/2/2010 issued by this office followed by reminders dated 23/6/2010 and 10.8.2010.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

16	Case No.:14/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00079/AM11/	RLA File :09/24/040/00336/AM10/	Lic.No/Date:0910040717 29.01.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10/8/2010 issued by this office. Accordingly the case may be re-listed on 22.9.2010..			

17	Case No.:9/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00837/AM10/	RLA File :02/24/040/00181/AM10/	Lic.No/Date:0210137177 01.02.2010	Defer Date:15.09.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to give a personal hearing to the firm in all the similar cases of the firm for 15.9.2010.. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 15.9.2010			

18	Case No.:10/46/83-ALC1/2009	Party Name:ORIGAMI	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Rejected
	HQ File :01/83/050/00838/AM10/	RLA File :07/24/040/00406/AM10/	Lic.No/Date:0710069735 01.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 23/6/2010 issued by this office followed by reminders dated 23/6/2010. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

19	Case No.: 8/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status: Case Approved
	HQ File :01/83/050/00892/AM10/	RLA File :17/24/040/00132/AM08/	Lic.No/Date:1710003051 10.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide U.O.No.14010/33/2010-Ch-II dated 23.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Mix of 78.5% of Sodium salt – phenol sulfonic acid formaldehyde condensate, 18% of Sodium salt- Napthalene sulfonic acid formaldehyde condensate and 3.5% of Dicarboxylic acid	1 Kg	1. Phenol 2. Formaldehyde (37%) 3. Napthalene 4. Caustic Soda Flakes 5. Dicarboxylic Acid (Adipic Acid)	0.310 Kg 0.420 Kg 0.067 Kg 0.140 Kg 0.035 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.: 19/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status: Case Approved
	HQ File :01/83/050/00903/AM10/	RLA File :03/94/040/00885/AM10/	Lic.No/Date:0310560332 16.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide U.O.No.14010/67/2010-Ch-II dated 25.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Spearmint Farwest Scotch (PD 505700) IND 1274 Blend	1 Kg	1. Natural Oil of Spearmint Farwest Scotch (Type P0206999)	0.151 Kg

(Containing 15% of Natural Oil of Spearmint Farwest Scotch (Type P0206999) 4% of Natural Oil of Spearmint Midwest Scotch (Type P0201001) 30% of L Carvone)	2. Natural Oil of Spearmint Midwest Scotch (Type P0201001)	0.040 Kg
	3. L Carvone	0.307 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

21	Case No.:2/50/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00946/AM10/	RLA File :10/24/040/00115/AM10/	Lic.No/Date:1010037379 24.02.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

22	Case No.:5/50/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
	HQ File :01/83/050/00949/AM10/	RLA File :09/24/040/00490/AM10/	Lic.No/Date:0910041055 24.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide U.O.No.14010/68/2010-Ch-II dated 25.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	2-Amino-4-hydroxyethylaminoanisole/Jaracol AHEA	1 Kg	1. 4-Methoxy-3-Nitro Acetanilide 2. Vanisperse 3. Dioxitol (Ethyl Diglycol) 4. Chloro Ethyl Chloro Formate/2	2.063 Kg 0.006 Kg 7.162 Kg 1.340 kg

Chloro Ethyl Chloro Formate (CECF)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

23	Case No.: 6/50/83-ALC1/2009	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status: Case Deferred
	HQ File :01/83/050/00950/AM10/	RLA File :05/24/040/00470/AM10/	Lic.No/Date:0510259478 25.02.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2010 by Deptt. of C&PC (Chem.Div.). Reminder issued on 23.6.2010.Accordingly the case may be re-listed on 22.9.2010.			

Case No.:15/50/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
HQ File :01/83/050/00959/AM10/	RLA File :05/24/040/00482/AM10/	Lic.No/Date:0510259652 02.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 25.8.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	WILD ROSE & COTTON HOT OIL (15.15 gms)	100 Kg	
-			
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1	1.3 Butylene Glycol	2.01000 Kg	

2.	Hydroxyethylcellulose/Natrosol 250M Pharm USA	1.00500 Kg
3.	Peg/PPG-20/6 Dimethicone/Abil B 88184	0.75375 Kg
4.	Dehyquart 701 NA/Polyquart 701 NA (Polyquarternium-7, Methylparaben, Propylparaben)	5.02500 Kg
5.	D Panthenol	0.75375 Kg
6.	Oleth 20/Simulsol 98	2.01000 Kg
7.	Synth. Perf. Comp. 177330 Wild Rose (Perfume)	0.60300 Kg
8.	Syth. Perf. Comp. Wild Rose Extract (Rosa Canina (Dog Rose) Fruit Juice, Propylene Glycol, Methyl Paraben)	0.70350 Kg
9.	Cosflor Cotton Seed HG-1 (Gossypium Herbaceum, Propylene Glycol, Imidazolidinyl Urea, BHT)	0.10050 Kg
10.	Benzophenone 4/Uvinol MS 40	0.10050 Kg
11.	Citric Acid	0.04020 Kg
12.	Sodium Citrate/Tri Sodium Citrate	0.20100 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:22.09.2010
Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A letter was issued on 3.9.2010. Accordingly the case may be re-listed on 22.9.2010			

Case No.:18/50/83-ALC1/2009	Party Name:TAURUS CHEMICALS PVT LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
HO File :01/83/050/00962/AM10/	RLA File :09/24/040/00441/AM10/	Lic.No/Date:0910041157	Defer

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/6/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 10.8.2010 issued by this office. Accordingly the case may be re-listed on 22.9.2010.

Case No.: 5/1/83-ALC1/2010	Party Name:SATYAM POLY PLAST	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status: Case Approved
HQ File :01/83/050/01036/AM10/	RLA File :13/24/040/00011/AM09/	Lic.No/Date:1310031715 25.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div) vide U.O.No.46011/51/2010-PC-II dated 10.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Filler Master Batch (Containing 25+/-1% LLDPE & 75+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules	0.2575 Kg
		2. Calcium Carbonate	0.7725 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 6/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status: Case Deferred
HQ File :01/83/050/01037/AM10/	RLA File :05/24/040/00523/AM10/	Lic.No/Date:0510261117 25.03.2010	Defer Date:22.09.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.8.2010 issued by this office.. Accordingly the case may be re-listed

on 22.9.2010..

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Case No.:7/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
HQ File :01/83/050/01038/AM10/	RLA File :05/24/040/00536/AM10/	Lic.No/Date:0510261118 25.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 25.8.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Feet Up Deodorising Foot Powder	100 Kg	
-			
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Bergamot Essential Oil M _ 0020356 (Citrus Aurantium Bergamia, Bergamot Fruit Oil)	0.01005 Kg	
2.	Lime Extract 21305	0.50250 Kg	
3.	Fragrance New Cool E _ 0908580(Perfume)	0.70350 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.:8/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
HQ File :01/83/050/01039/AM10/	RLA File :05/24/040/00537/AM10/	Lic.No/Date:0510261119 25.03.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 25.8.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Essentials fairness cream	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	TUBE ESSENTIALS FAIRNESS CREAM (REL. SIZE)	1.005 Nos.
2.	1,3 BUTYLENE GLYCOL	2.01000 Kg
3.	DISODIUM EDTA	0.10050 Kg
4.	C 12- C 15 ALKYL BENZOATE/CETIOL AB	4.02000 Kg
5.	GLYCERYL STEARATE, PEG-100 STEARATE/CITHROL GMS	3.01500 Kg
6.	CETEARETH-20/EMULGADE 1000NI (CETEARYL ALCOHOL)	2.01000 Kg
7.	CAPRYLIC/CAPRIC TRIGLYCERIDE (MYRITOL 318)	2.01000 Kg
8.	CETYL ALCOHOL (LENETTE 16)	0.80400 Kg
9.	TOCOPHERYL ACETATE/MICROVITE E ACETATE/VITAMIN E ACETATE	0.50250 Kg
10.	NEUTRAL TE (TETRAHYDROXYPROPYL ETHYLENEDIAMINE)	0.50250 Kg
11.	SYNTHETIC PERFUMERY COMPOUND G 0331482 (PERFUME)	0.40200 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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Case No.:13/1/83-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
HQ File :01/83/050/01044/AM10/	RLA File :08/24/040/00360/AM10/	Lic.No/Date:0810087753 29.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div) vide U.O.No.46011/20/2009-PC-II dated 5.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Maleic Modified Rosin	1 Kg	1. Gum Rosin	0.893 Kg
Glycerin Ester Resin		2. Maleic Anhydride	0.093 Kg
		3. Glycerin	0.196 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

33	Case No.:18/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/01049/AM10/	RLA File :10/24/040/00145/AM10/	Lic.No/Date:1010038023 31.03.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.

34	Case No.:19/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/01050/AM10/	RLA File :10/24/040/00146/AM10/	Lic.No/Date:1010038031 31.03.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

35	Case No.:20/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/01051/AM10/	RLA File :10/24/040/00147/AM10/	Lic.No/Date:1010038037 31.03.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

36	Case No.:2/5/83-ALC1/2010	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00067/AM11/	RLA File :03/95/040/00004/AM11/	Lic.No/Date:0310570512 21.04.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.7.2010 issued by this office Reminder issued on 7.9.2010... Accordingly the case may be re-listed on 22.9.2010..			

37	Case No.:3/13/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00192/AM11/	RLA File :33/24/040/00003/AM11/	Lic.No/Date:3310015345 21.04.2010	Defer Date:22.09.2010

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 3.9.2010 and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 22.9.2010

38	Case No.: 4/5/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status: Case Deferred
	HQ File :01/83/050/00069/AM11/	RLA File :09/24/040/00026/AM11/	Lic.No/Date:0910041757 22.04.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.9.2010.			

39	Case No.: 6/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status: Case Deferred
	HQ File :01/83/050/00071/AM11/	RLA File :09/24/040/00264/AM09/	Lic.No/Date:0910041767 22.04.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.9.2010.. Accordingly the case may be relisted on 22.9.2010			

40	Case No.:10/5/83-ALC1/2010	Party Name:ESKAY FINE CHEMICALS		Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
	HQ File :01/83/050/00075/AM11/	RLA File :03/94/040/01062/AM10/		Lic.No/Date:0310570690 22.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide U.O.No.14010/39/2010-Ch-II dated 17.6.2010, the Committee decided to approve the case on repeat basis under:-				
	Export Item	Qty.	Import Item	Qty.	

Methyl Iodide	1 Kg	Sodium Iodide Aqueous Solution Containing Sodium Iodide Minimum 46% on w/w basis	2.41 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:11/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00076/AM11/	RLA File :04/24/040/00007/AM11/	Lic.No/Date:0410113329 23.04.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that the value addition given by the firm is only 20%, even after 2 stage-process, whereas the value addition prescribed under SION A-3638 is 30% minimum. It was decided to issue D/L to firm asking to explain the position. D/L issued on 10.8.2010. Accordingly the case may be re-listed on 22.9.2010			

42	Case No.:12/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00077/AM11/	RLA File :04/24/040/00008/AM11/	Lic.No/Date:0410113330 23.04.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that the value addition given by the firm is only 20%, even after 2 stage-process, whereas the value addition prescribed under SION A-3638 is 30% minimum. It was decided to issue D/L to firm asking to explain the position. D/L issued on 10.8.2010. Accordingly the case may be re-listed on 22.9.2010			

43	Case No.:15/5/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00080/AM11/	RLA File :03/94/040/00047/AM11/	Lic.No/Date:0310571368 27.04.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.9.2010.

44	Case No.:18/5/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
	HQ File :01/83/050/00083/AM11/	RLA File :05/24/040/00025/AM11/	Lic.No/Date:0510263246 28.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 25.8.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Booklet/Index/Inlay	1 Kg	1. 2/S Coated Art Paper (130 GSM) 2. Coated Paper of Rel. GSM 3. Digital Plate 4. Rel. Printing Ink	1.10 Kg/Kg content in export - do – 2% of FOB value 1 gm.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

45	Case No.:1/9/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00121/AM11/	RLA File :03/94/040/00134/AM11/	Lic.No/Date:0310575232 20.05.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

	Case No.:4/9/83-ALC1/2010	Party Name:KAYSONS TRADE HOUSE.,	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00124/AM11/	RLA File :03/94/040/01091/AM10/	Lic.No/Date:0310575441	Defer

46		21.05.2010	Date:22.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10/8/2010 issued by this office. Accordingly the case may be re-listed on 22.9.2010..			

47	Case No.:8/9/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00128/AM11/	RLA File :03/95/040/00097/AM11/	Lic.No/Date:0310575648 24.05.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/6/2010 by Deptt. of C&PC (PC.Div.) . Reminder dated 7.9.2010 issued by this office. Accordingly the case may be re-listed on 22.9.2010.			

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Case No.:9/9/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
HQ File :01/83/050/00129/AM11/	RLA File :08/24/040/00058/AM11/	Lic.No/Date:0810089173 24.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide U.O.No.14010/30/2006-Ch-II dated 25.8.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 349 (Dye content 70%)	1 Kg	1. H-Acid	0.279 Kg
		2. Sodium Nitrite	0.176 Kg
		3. Resorcinol	0.0966 Kg
		4. 4-Nitro Amino Phenol	0.135 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:5/9/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00125/AM11/	RLA File :03/94/040/00113/AM11/	Lic.No/Date:0310575825 25.05.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

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Case No.:6/9/83-ALC1/2010	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
HQ File :01/83/050/00126/AM11/	RLA File :03/95/040/00868/AM10/	Lic.No/Date:0310575900 25.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide U.O.No.14010/46/2005-Ch-II dated 30.7.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Heat Transfer media (Diphenyl) containing Diphenyl 25% Diphenyl Oxide: 75%	1 Kg	1. Diphenyl 2. Phenol 3. Monochloro Benzene	0.250 Kg 0.309 Kg 0.523 Kg
In the absence of tech. literature it is not possible for consider the norms for i) Caustic Flakes ii) Cuprous Oxide.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:10/9/83-ALC1/2010	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
	HQ File :01/83/050/00130/AM11/	RLA File :03/95/040/00111/AM11/	Lic.No/Date:0310576050 26.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. . As per written recommendation of Deptt. of C&PC(PC			

Div) vide U.O.No.46011/49/2008-PC-II dated 9.8.2010, the Committee decided to approve the case as per SION H-68 on pro- rata basis.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

52	Case No.:9/21/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00339/AM11/	RLA File :30/24/040/00011/AM11/	Lic.No/Date:3010067334 07.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.9.2010			

53	Case No.:1/13/83-ALC1/2010	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00190/AM11/	RLA File :26/24/040/00006/AM10/	Lic.No/Date:2610009159 16.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.9.2010.. Accordingly the case may be relisted on 22.9.2010			

54	Case No.:2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.9.2010.. Accordingly the case may be relisted on 22.9.2010			

55	Case No.:4/13/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00193/AM11/	RLA File :03/95/040/00217/AM11/	Lic.No/Date:0310579201 17.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.9.2010.. Accordingly the case may be relisted on 22.9.2010			

56	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

57	Case No.:6/13/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00195/AM11/	RLA File :03/94/040/00236/AM11/	Lic.No/Date:0310579374 17.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

58	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

59	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

60	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

61	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.9.2010.			

62	Case No.:12/13/83-ALC1/2010	Party Name:INDO COLCHEM LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00201/AM11/	RLA File :08/24/040/00304/AM10/	Lic.No/Date:0810089866 21.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.9.2010.. Accordingly the case may be relisted on 22.9.2010			

63	Case No.:15/13/83-ALC1/2010	Party Name:AURAMINE DYESTUFF PVT. LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00204/AM11/	RLA File :08/24/040/00093/AM11/	Lic.No/Date:0810089872 21.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.9.2010			

64	Case No.:16/13/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00205/AM11/	RLA File :04/24/040/00038/AM11/	Lic.No/Date:0410114813 22.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

65	Case No.:17/13/83-ALC1/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00206/AM11/	RLA File :03/95/040/00205/AM11/	Lic.No/Date:0310579883 22.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.9.2010			

	Case No.:20/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
	HQ File :01/83/050/00209/AM11/	RLA File :05/24/040/00115/AM11/	Lic.No/Date:0510266705 23.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil			

dated 25.8.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Nourishing Hand Cream Jumbo	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	TUBE NOURISHING HAND CREAM FOR DRY HANDS (Rel Size)	Net + 0.5%
2.	STEARYL ALCOHOL (LANETTTE 18)	3.0150 Kg
3.	CAPRYLIC/CAPRIC TRIGLYCERIDE (MYRITOL 318)	3.0150 Kg
4.	CETYL ALCOHOL(LENETTE 16)	2.0100 Kg
5.	CITHROL GMS 0402 (GLYCERYL STEARATE)	1.0050 Kg
6.	CRODAMOL CAP (CETEARYL ETHYLHEXANOATE & ISOPROPYL MYRISTATE)	0.4523 Kg
7.	CETEARETH-20/EUMULGIN B2	0.3015 Kg
8.	STEARIC ACID/PRISTERENE 9559	0.2211 Kg
9.	SODIUM HYDROXIDE/SODU WODOROTELNEK CZ NAOH	0.0905 Kg
10.	SWEET ALMOND OIL (LORCOS)/SWEET ALMOND OIL REFINED PH EUR (PRUNUS AMYGDALUS DULCIS)	0.5025 Kg

11.	FRAG. 196640 SOFT ALMOND (PERFUME)	0.3015 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

67	Case No.:19/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00208/AM11/	RLA File :05/24/040/00114/AM11/	Lic.No/Date:0510266704 23.06.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.9.2010			

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Case No.:21/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
HQ File :01/83/050/00210/AM11/	RLA File :05/24/040/00116/AM11/	Lic.No/Date:0510266706 23.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 25.8.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	FEET UP COOLING FOOT GEL	100 Kg	
-			
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	TUBE FEET UP COLLING FOOT GEL (REL SIZE)	Net + 0.5%	
2.	PHENONIP XB (PHENOXY ETHANOL,	0.6533 Kg	

	METHYL PARABEN, ETHYL PARABEN, PROPYL PARABEN)	
3.	SODIUM HYDROXIDE/SODU WODOROTLENEK CZ NAOH	0.0704 Kg
4.	WATER MINT PS ORGANIC CRODAROM (GLYCERIN, AQUA, MENTHA AQUATICA EXTRACT, POTASSIUM SORBATE)	0.3015 Kg
5.	PEG-40 HYDROGENATED CASTOR OIL/EUMULGIN HRE 40	0.2010 kg
6.	FRAG. E 0908580 NEW COOL (PERFUME)	0.2010 Kg
7.	ESS. OIL LEMONGRASS E _0308209 (CYMBOPOGON SCHOENANTHUS OIL)	0.01005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 22/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status: Case Approved
HQ File :01/83/050/00211/AM11/	RLA File :05/24/040/00117/AM11/	Lic.No/Date:0510266707 23.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 25.8.2010, the Committee decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Feet up Exfoliating Foot Scrub	100 Kg

Import Item

69

S.No.	Description of Item	Quantity
1.	Tube Feet up Exfoliating Foot Scrub Rel. Size	Net + 0.5%
2.	Sodium Laureth Sulfate (28%)	10.05 Kg
3.	Sodium Hydroxides/SODU Wodorotlenek CZ Naoh	0.30 Kg
4.	Phrnonip XB, (Phenoxy Ethanol, Methylparaben, Ethylparaben, propylparaben)	0.70 Kg
5.	Plantcare 818 UP (Coco-Glucoside 52%)	5.03 Kg
6.	Euperlan PK 3000 AM (Glycol Distearate, Laureth-4, Aqua Cocamidopropyl Betaine, Formic Acid)	2.01 Kg
7.	Cocamidopropyl Betaine (38%) Tego Betain F50	2.01 Kg
8.	Sweet Almond Oil Refined PhEur (Lorcos) (Prunus Amygdalus Dulcis)	0.25 Kg
9.	Frag. E 0908580 New Cool (perfume)	0.20 Kg
10.	Disodium Edta	0.10 Kg
11.	Ext. Sage Conc193801 PF (Salvia Officinalis Extract, Aqua, Glycerine, Potassium Sorbate, Sodium Benzoate)	0.30 Kg
12.	Pumice Sand 20 Mesh Irradiated	5.03 Kg
13.	Prungs Amygdalus Dulcis/Sweet Almond Granules (Irradiated)	1.005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:23/13/83-ALC1/2010

Party Name:SILVER OAK
LABORATORIES PVT.LTD.

Meet No/Date:21/83-ALC1/2010
25.08.2010

Status:Case
Deferred

70	HQ File :01/83/050/00212/AM11/	RLA File :05/24/040/00118/AM11/	Lic.No/Date:0510266708 23.06.2010	Defer Date:22.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.9.2010				

71	Case No.:24/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00213/AM11/	RLA File :05/24/040/00119/AM11/	Lic.No/Date:0510266711 23.06.2010	Defer Date:22.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.9.2010				

72	Case No.:1/17/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00279/AM11/	RLA File :10/24/040/00017/AM11/	Lic.No/Date:1010039463 16.07.2010	Defer Date:22.09.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.9.2010				

73	Case No.:2/17/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00280/AM11/	RLA File :02/24/040/00043/AM11/	Lic.No/Date:0210145156 16.07.2010	Defer Date:22.09.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.				

	Case No.:4/21/83-ALC1/2010	Party Name:SUPERIITE JOINTINGS PVT	Meet No/Date:21/83-ALC1/2010	Status:Case
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74		LTD.	25.08.2010	Deferred
	HQ File :01/83/050/00334/AM11/	RLA File :05/24/040/00166/AM11/	Lic.No/Date:0510270300 11.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

75	Case No.:5/21/83-ALC1/2010	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Approved
	HQ File :01/83/050/00335/AM11/	RLA File :05/24/040/00159/AM11/	Lic.No/Date:0510270357 11.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide U.O.No.14010/37/2009-Ch-II dated 5.4.2009, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Epoxy Stabilizer	0.493 Kg 0.919 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:1/21/83-ALC1/2010	Party Name:EMAMI LIMITED,	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00331/AM11/	RLA File :02/24/040/00079/AM11/	Lic.No/Date:0210146357 12.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(SSi) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

77	Case No.:2/21/83-ALC1/2010	Party Name:EMAMI LIMITED,	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00332/AM11/	RLA File :02/24/040/00080/AM11/	Lic.No/Date:0210146363 12.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(SSI) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

78	Case No.:3/21/83-ALC1/2010	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00333/AM11/	RLA File :04/24/040/00110/AM11/	Lic.No/Date:0410116248 12.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.9.2010			

79	Case No.:6/21/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00336/AM11/	RLA File :05/24/040/00174/AM11/	Lic.No/Date:0510270439 12.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

80	Case No.:7/21/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00337/AM11/	RLA File :02/24/040/00074/AM11/	Lic.No/Date:0210146524 16.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

81	Case No.:8/21/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00338/AM11/	RLA File :02/24/040/00078/AM11/	Lic.No/Date:0210146525 16.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

82	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

83	Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

84	Case No.:12/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00342/AM11/	RLA File :10/24/040/00007/AM11/	Lic.No/Date:1010039845 16.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

85	Case No.:13/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00343/AM11/	RLA File :10/24/040/00008/AM11/	Lic.No/Date:1010039846 16.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

86	Case No.:14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

87	Case No.:17/21/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00347/AM11/	RLA File :03/95/040/00364/AM11/	Lic.No/Date:0310587883 16.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.9.2010			

88	Case No.:15/21/83-ALC1/2010	Party Name:PRIMA CHEMICALS,	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00345/AM11/	RLA File :08/24/040/00155/AM11/	Lic.No/Date:0810091277 17.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.9.2010.			

89	Case No.:16/21/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:21/83-ALC1/2010 25.08.2010	Status:Case Deferred
	HQ File :01/83/050/00346/AM11/	RLA File :09/24/040/00101/AM11/	Lic.No/Date:0910043115 17.08.2010	Defer Date:22.09.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.9.2010			

Date:09.09.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer